

I. Notifications of the Ministry of Commerce and Industry**II. Reports and Accounts (2020-21) of various SEZ Authorities and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shrimati Anupriya Singh Patel, I lay on the Table—

I. (i) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce), Notification No. S.O. 5294 (E), dated the 17th December, 2021, publishing the Tea (Marketing) Control (Second Amendment) Order, 2021, issued under sub-sections (3) and (5) of Section 30 of the Tea Act, 1953.

[Placed in Library. See No. L.T. 6426/17/22]

(ii) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce), Notification No. S.O. 86 (E), dated the 7th January, 2022, authorizing the Tobacco Board to allow the registered traders and dealers of the Tobacco Board to purchase at its auction platforms in the States of Karnataka and Andhra Pradesh during the auctions for Crop Season 2021-22, the excess flue cured Virginia tobacco produced by the registered growers and unauthorized flue cured Virginia tobacco produced by unregistered growers in both the States, subject to the conditions mentioned therein, issued under Section 20A, read with clause (g) of sub-section (2) of Section 8 of the Tobacco Board Act, 1975.

(iii) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce), Notification No. S.O. 87 (E), dated the 7th January, 2022, relaxing the operation of the provisions of sub-section (1) of Section (10) read with sub-section (1) of Section 14A of the Tobacco Board Act, 1975 in the States of Karnataka and Andhra Pradesh during the auctions in the Crop Season 2021-22, and permitting the sale of excess flue cured virginia tobacco crop of the registered growers and unauthorized flue cured virginia tobacco crop of the unregistered growers at the auction platforms authorised by the Tobacco Board, under sub-section (3) of Section 30 of the Tobacco Board Act, 1975.

[Placed in Library. For (ii) and (iii), See No. L.T. 6427/17/22]

(iv). A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), under sub-section (3)

of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-

- (1) S.O. 4898 (E), dated the 29th November, 2021, regarding amendment in Export Policy of Agar Oil and Agarwood Chips and Powder obtained from artificially propagated source and insertion of policy conditions.
- (2) S.O. 4899 (E), dated the 29th November, 2021, regarding amendment in List 'C' of Note 1 under Export Licensing Note of Chapter 31 of ITC (HS) classification - Schedule-2 (Export Policy) to include M/s Universal Crop Protection in the List of Manufactures/Units of NP/NPK Fertilizers.

[Placed in Library. For (1) and (2), See No. L.T. 6425/17/22]

- (3) S.O. 5317 (E), dated the 20th December, 2021, partially modifying Notification No. S.O. 1858 (E), dated the 15th May, 2021, extending the 'Free' import policy for Import of Moong [Beans of the SPP Vigna Radiata (L.) Wilczek] under ITC (HS) code 0713 31 90 up to 31.03.2022, subject to conditions specified therein.
- (4) S.O. 5318 (E), dated the 20th December, 2021, amending Notification No. S.O. 1858 (E), dated the 15th May, 2021 read with Notification No. S.O. 3707(E), dated the 13th September, 2021, extending the "Free" Import Policy of Tur/Pigeon Peas (Cajanus Cajan) (ITC(HS) 0713 60 00) and Urad [Beans of the SPP Vigna Mungo (L.) Hepper] (ITC(HS) 0713 3110) up to 31.03.2022, subject to conditions specified therein.

[Placed in Library. For (3) and (4), See No. L.T. 6141/17/22]

- (5) S.O. 5319(E), dated the 20th December, 2021, regarding amendment in Import Policy of items under HS Code 151190 of Chapter 15 of ITC (HS), 2017, Schedule-I (Import Policy) to extend the "Free" import policy upto 31st December, 2022.
- (6) S.O. 67 (E), dated the 5th January, 2022, regarding amendment in import policy conditions of gold under Chapter 71 of Schedule-1 (Import Policy) of ITC (HS), 2017, Schedule-I (Import Policy).
- (7) S.O. 93 (E), dated the 10th January, 2022, regarding amendment in Export Policy of Enoxaparin (formulation and API) and Intra-Venous Immunoglobulin (IVIG) (formulation and API).

[Placed in Library. For (5) to (7), See No. L.T. 6425/17/22]

II. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 37 and sub-section (3) of Section 39 of the Special Economic Zones Act, 2005:—

- (i) (a) Annual Report and Accounts of the Falta Special Economic Zone Authority (FSEZ), West Bengal, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 6420/17/22]

- (b) Annual Report and Accounts of the SEEPZ, SEZ Authority, Mumbai, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 6424/17/22]

- (c) Annual Report and Accounts of the Cochin Special Economic Zone Authority (CSEZA), Cochin, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 6422/17/22]

- (d) Annual Administrative Report and Accounts of the Visakhapatnam Special Economic Zone Authority (VSEZA), Visakhapatnam, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 6421/17/22]

- (e) Annual Report and Accounts of the Kandla SEZ Authority, Gujarat, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (ii) Statement by Government accepting the above Reports.

[Placed in Library. For (e) and (ii), See No. L.T. 6423/17/22]

Report and Accounts (2020-21) of GSSC, Gandhinagar and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Sushri Shobha Karandlaje, I lay on the Table—

- (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Forty-fifth Annual Report and Accounts of the Gujarat State Seeds